

The Central Civil Services (Conduct) Rules, 1964
Rule 18, Movable Immovable and Valuable property

The Schedule
[See Rule 18 (1)]

Return of Assets and Liabilities on first Appointment/at the end of year

Return of Assets and Liabilities on First Appointment As on the 31st March 2012

1. Name of the Government servant NIRANJAN SINGH in full (in Block letters)

2. Service to which he belongs Himachal Judicial Services

3. Total length of service up to date, 3 Months & 19 days (as on 31-3-12)

(i) in non-gazetted rank N.A.

(ii) in gazetted rank 3 Months & 19 days

4. Present post held and place of posting. Civil Judge (Jr. Div.), Chamba

5. Total annual income from all sources during the calendar year immediately preceding the 1st day of January, 19.2.12 1,50,000/- + Share in HUF Agricultural Gross income unassessed

6. Declaration

I hereby declare that the return enclosed namely, Forms I to V, are complete, true and correct as on 18-5-2012 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Dated 18-5-2012

Signature Niranjan Singh

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

FORM NO. 1

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Statement of immovable property on first appointment as on the 31st

December, 19 2011

(e.g. Lands, House, Shops, Other Buildings, etc.)

Sl. No	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant	
1	2	3	4	5	6	7	
1.	Agricultural Land	Siwanamal (Jind)	83 Kanals Approx.	Agricultural	$\frac{1}{8}$	H.U.F. Ancestral Property	
2.	Plot	Malviya Nagar (Sonapat)	105 Sq. Yards	Plot	N.A.	N.A.	
3.	Plot	Malviya Nagar (Sonapat)	310 Sq. Yards	Plot	$\frac{1}{3}$	Sister's name	
4.	Agricultural Land	Siwanamal (Jind)	8 Kanals 17 Marlas Approx.	Agricultural	$\frac{1}{3}$	H.U.F. Property	
5.	Agricultural Land	Siwanamal (Jind)	35 Kanals 6 Marlas Approx.	Agricultural	$\frac{1}{3}$	H.U.F. Ancestral Property	
Date of acquisition	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below)			Value of the property (see Note 2 below)	Particulars of sanctioned authority if any	Total annual income from the property	Remarks
8	9			10	11	12	13
1.	By Inheritance	By Inheritance		5,40,00,000/- Approx.	N.A.	Fluctuating & non assessed	N.A.
2.	1-2-2007	Purchase from Niru D/o Bijender H.N. 1000/30, Malviya Nagar, Sonapat		2,62,500/-	N.A.	N.A.	N.A.
3.	7-10-2010	Purchase from Krishna D/o Balkishan Vill. Jhidholi, Teh. Kharkheda, Dist. Sonapat		15,50,000/-	N.A.	N.A.	N.A.
4.	10-8-05 (Mutation)	Gifted from Blood relations		55,00,000/- Approx.	N.A.	Fluctuating & non assessed	N.A.
5.	3-11-2006	Relinquished by blood relation by consent of deare		2,50,00,000/- Approx.	N.A.	Fluctuating & non assessed	N.A.

Sl. No	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant	
1	2	3	4	5	6	7	
6.	Building Comprises 4 separate Houses Building	Siwanamal (Jind)	01 Kanals Approx.	Residential Buildings	$\frac{1}{3}$	H.U.F. Ancestral Property	
7.	Plot	Mayur Vihar (Sonapat)	260 Sq. Yards Approx.	Plot	$\frac{1}{2}$	Sister's name	
8.	Plot	Siwanamal (Jind)	1 Kanals 12 Marlas Approx.	Plot	$\frac{1}{6}$	H.U.F. Ancestral Property	
Date of acquisition	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below)			Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority if any	Total annual income from the property	Remarks
8	9			10	11	12	13
6.	By Inheritance By inheritance			90,00,000/- Approx.	N.A.	N.A.	N.A.
7.	4-12-2009 Purchase from Tarachand S/o Tulsiram, Vill. Shahjodpur, Teh. & Dist. Sonapat			7,80,000/-	N.A.	N.A.	N.A.
8.	By Inheritance By inheritance			40,00,000/- Approx.	N.A.	N.A.	N.A.

Date. 12-5-2012 Signature. Niranjan Singh

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Note (1) For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this Column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

Note (2) In Column 10 should be shown -

(a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;

(b) where it has been acquired by lease, the total annual rent thereof also; and

(c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired

FORM NO. II

Statement of liquid assets on first appointment as on the 31st
December, 19 2011

- (1) Cash and Bank balance exceeding 3 months' emoluments.
(2) Deposits, loans, advances and investments (such as shares, securities, debentures, etc.).

Sl. No.	Description	Name & Address of Company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
1	2	3	4	5	6	7
1.	Saving Account + Current Account	SBI Boileaugand Shimla	29,000/- Approx. # Jan 2012	N.A.	N.A.	N.A.
2.	Saving Account + Current Account	J&K Bank Panipat	2,500/- Approx.	N.A.	N.A.	N.A.
3.	Saving Account + Current Account	SBP Sonapat	3,000/- Approx.	N.A.	N.A.	N.A.
4.	Saving Account + Current Account	Axis Bank Jind	6,500/- Approx.	N.A.	N.A.	N.A.
5.	Cash	N.A.	80,000/-	N.A.	N.A.	N.A.
6.	Loan (without interest)	to relatives	2,00,000	N.A.	N.A.	Without interest
7.	S.I.P. HDFC Top 200	HDFC Ltd.	13,000/- Approx.	N.A.	N.A.	N.A.

Date 18-5-2012 Signature Nisaujan Singh

Note 1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2. The term "emoluments" means the pay and allowances received by the Government servant.

FORM NO. III

6

Statement of movable property on first appointment as on the 31st December, ~~20~~ 2011

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6
1.	Car	6,00,000/- Approx.	N.A.	Purchased on 3-12-2011 Approx.	N.A.
2.	Motorcycle	23,000/- Approx.	N.A.	Purchased in NOV. 2009	N.A.
3.	Tractor, Trolly, Rutameter & other agricultural Equipments, carts etc	10,00,000/- Approx.	HUF Property $\frac{1}{3}$ interest	N.A.	N.A.
4.	Buffallows, Cows etc & other domestic animals	5,00,000/- Approx.	HUF Property $\frac{1}{3}$ interest	N.A.	N.A.
5.	Fridge, 2 T.V., Inverter, 3 Coolers, 3 ACs, 2 Almirah, 6 fans, Sofa, 2 double beds, washing Machine etc	2,00,000/- Approx.	HUF Property $\frac{1}{3}$ interest	N.A.	N.A.
6.	Computer, Laptop	50,000/- Approx.	N.A.	Purchased in 2010, 2011	N.A.
7.	Jewellery	20,00,000/- Approx.	HUF Ancestral Property	$\frac{1}{3}$ share	N.A.
8.	Other domestic goods	50,000/- Approx.	HUF Property	$\frac{1}{3}$ share	N.A.
9.	Jewellery	10,00,000/- Approx.	wife	Gifted by her relatives to wife in marriage Mar 2008	
10.	Fridge, TV, Cooler, AC, Inverter, Almirah, laptop, Sofa, double bed, Washing Machine etc	2,00,000/- Approx.	wife	Gifted by her relatives to wife in marriage March 2008	

Date 18-5-2012 Signature Niranjan Singh

Note 1. In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value), (c) (i) Motor Cars (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000 (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as cloths, utensils, books, crockery, etc., added together as lumpsum.

Note 2 : In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3 : In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM NO. IV

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Statement of Provident Fund and Life Insurance Policy on First Appointment as on the 31st December, ~~19~~ 2011

Not Applicable

S. No.	Policy No. and date of policy	Name of Insurance Company	Sum insured date of maturity	Amount of annual premium	Type of Provident Funds /GPF / CPF, (Insurance Policies) account No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column)
1	2	3	4	5	6	7	8	9	10
									Not Applicable
									Not Applicable
									Not Applicable

Date 18-5-2012 Signature Nisumbam Sindh

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FORM NO. V

**Statement of Debts and Other Liabilities on First Appointment as on
31st December, 19 2011**

Not Applicable

Sl. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
1	2	3	4	5	6
<i>Not Applicable</i>					
<i>Not Applicable</i>					

Date 18-5-2012 Signature Niranjan Singh

Note 1. Individual items of loans not exceeding three months emoluments or Rs. 1,000 whichever is less, need not be included.

Note 2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

Note 3. The term "emoluments" means pay and allowances received by the Government servant.

Note 4. The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance), advance from the GP Fund and loans on Life Insurance Policies and fixed deposits.